

Unauthorised Construction in East Kailash, New Delhi

3705. SHRI A. U. AZMI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) the landlords of multi-storeyed commercial buildings in the Community Centre, East of Kailash, New Delhi who put up mezzanine floors in contravention of DDA's approved plans thus earning perennial income from rent;

(a) whether the DDA failed to check it at the construction stage and if not what action it took to stop this illegal construction;

(c) whether now after a lapse of years, the DDA have compounded this grave offence just by levying a nominal penalty which is quite meagre when compared to the income-potential from this extra coverage; and

(d) whether Government would have the matter re-opened and take suitable measures so that the defaulters are penalised for this flagrant violation and DDA staff taken to task for its failure to check and its connivance with the law breakers?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) and (b). The Delhi Development Authority has reported that most of the lessees of multi-storeyed commercial buildings constructed in the Community Centre East of Kailash, have extended the mezzanine floor beyond permissible limits. Additional space at the mezzanine floor has been constructed after getting D-form and was noticed when the parties applied for completion occupancy certificates.

(c) The DDA has reported that as a matter of policy a decision has been taken to regularise the unauthorised construction resulting into extra covered area on the mezzanine floor at the following rates:

(1) upto 10 per cent beyond permissible limit—Rs. 25 per sq. ft.

(2) beyond 10 per cent and upto 20 per cent—Rs. 50 per sq. ft.

(3) beyond 20 per cent and upto 30 per cent—Rs. 75 per sq. ft.

(4) beyond 30 per cent—Rs. 100 per sq. ft.

Further, the cost of the plot shall be increased proportionately i.e., 50 per cent of the premium which the lessee would have normally paid for the excess coverage. The cases are being processed on the basis of the above decision. No case has been finalised so far.

(d) Does not arise in view of the reply to (a), (b) and (c) above.

Ancient structure in Assam

3706. SHRI SONTOSH MOHAN DEV: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether any survey had been made for ancient structures, shrines, temples and places in Assam which are known for architectural grandeur, antiquity and graceful features;

(b) if so, the details thereof; and

(c) the steps taken and amount allotted for their maintenance preservation and beautification? a

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (SHRI-MATI SHEILA KAUL): (a) Yes, Sir.

(b) Forty-eight monuments and sites have been declared protected as of national importance. The protection notification in respect of some of these covers more than one monument.

(c) An amount of Rs. 50,475 has been allotted for structural repairs, chemical preservation and maintenance of the monuments.

Flood control measures in Assam

3707. SHRI SONTOSH MOHAN DEV: Will the Minister of IRRIGATION be pleased to state the details